

DIVISION BENCH

ITEM NO. 104

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

**CA No. 204/2019
CP (IB) No. 92/ALD/2019**

CORAM:

- 1. SHRI RAJASEKHAR V. K,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25th APRIL, 2022,
2:30 PM**

NAME OF THE COMPANY	VINOD KUMAR GOEL & ORS V/S MTG INFRA POWER PVT LTD & ORS
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING :

None : For the petitioner in main CP &
respondent in CA No. 204/2019
Sh. Adesh Tandon, Babita Jain, Adv. : For the respondent in main CP
Ms. Babita Jain, Adv. : For the applicant in CA NO. 204/2019

ORDER

CA NO. 204/2019

Learned authorised representative for the Corporate Debtor present.

There has been no representation in the matter on behalf of the Operational Creditor when the matter was called on 13.03.2020, 02.02.2022 and even today i.e. 25.04.2022. It appears that Operational Creditor is not interested in pursuing the present petition and hence, CP (IB) No. 92/ALD/2019 is dismissed for non-prosecution.

Consequently, nothing survives for consideration and CA NO. 204/2019 shall stand disposed of as well.

File be consigned to the records.

Virendra
Kumar Gupta
Virendra Kumar Gupta
Member (Technical)

Digitally signed by Virendra Kumar Gupta
DN: cn=Virendra Kumar Gupta, o=National Company Law Tribunal, ou=Allahabad Bench, email=virendra.kumar.gupta@nclt.gov.in, c=IN

Sd

Rajasekhar V.K.
Member (Judicial)